

- I. **Notifications of the Ministry of Home Affairs**
- II. **Accounts (2001-2002) of the National Human rights Commission, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY) : Sir, I lay on the Table-

- I.
 - (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. 234 (E) dated the 31st March, 2004, publishing the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2004, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. L.T.308/04]
 - (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (4) of section 18 of the Citizenship Act, 1955:
 - (1) G.S.R. 937 (E) dated the 10th December, 2003, publishing the Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003.
 - (2) G.S.R. 168 (E) dated the 1st March, 2004, publishing the Citizenship (Amendment) Rules, 2004. [Placed in Library. See No. L.T.307/04]
- II. A copy each (in English and Hindi) of the following papers:
 - (a) Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2001-2002, and the Audit Report thereon, under sub-section (4) of the section 34 of the Protection of Human Rights Act, 1993.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 309/04]